

(c) The purchases are made by Master Canteens based on demand generated by Subsidiary Canteens functioning under them.

(d) The CPC treats all categories of persons equally.

Seizure of illegal arms and ammunitions

1084. SHRI RIPUN BORA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that during the last three years, Government has seized large number of arms and explosives in the country;

(b) if so, the year-wise large seizure therein; and

(c) the action taken by Government to stop such illegal production?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) Yes, Sir. There are reports of seizure of arms and explosives in different parts of the country. The details of arms seized in 2014 are given in the Statement-I (*See below*). Details of the explosives recovered during 2014 are given in the Statement-II, III and IV.

(c) As per the Seventh Schedule to the Constitution of India, “Law and Order” are State subjects. The compliance of various provisions of the Arms Act and Explosive Substance Act, 1908 and Explosive Act, 1884 is the responsibility of all concerned in particularly the State Governments/UTs. The Arms Act, 1959 has elaborate regulatory provisions, under Section 19 to 25 of the Act, to curb illegal trade in firearms. Under the Act, in addition to the State Police Authorities, personnel of Central Armed Police Forces have been empowered to search and seize arms and ammunition, illegally held/ traded by any person. The Explosive Substances Act, 1908 has also adequate penal provisions for misuse of explosive substances. From time to time, agencies concerned take necessary action to check violation of these Acts. However, details of cases registered, charge sheeted, convicted, persons arrested, charge sheeted and convicted under the Arms Act, 1959 during 2012-2014, State/UT-wise are given in the Statement-V (*See below*).

The Union Government has issued advisories to States/UTs from time to time to take strict action against the offenders.

Statement-I

Details of seizure of arms/ammunition, State/UT-wise cases reported under the Arms Act, 1959, unlicensed arms seized, licensed arms seized, others arms seized, ammunition seized in number and ammunition seized in KGs during 2014

Sl. No.	State/UT	2014						
		Cases Reported under the Arms Act	Arms seized				Ammunition seized	
			Total	Unlicensed (Crude and Country Made)	Licensed (Factory Made)	Other	In Number	In KGs
1	2	3	4	5	6	7	8	9
1.	Andhra Pradesh	121	109	62	7	40	77	0
2.	Arunachal Pradesh	26	47	42	5	0	3065	61
3.	Assam	473	423	322	73	28	3279	186
4.	Bihar	1764	1942	1790	24	128	7811	651.18
5.	Chhattisgarh	782	684	225	1	458	129	259
6.	Goa	2	1	0	0	1	0	0
7.	Gujarat	586	682	560	32	90	822	5
8.	Haryana	1564	1697	1451	8	238	1843	81.615
9.	Himachal Pradesh	18	20	4	15	1	0	0
10.	Jammu and Kashmir	181	230	142	5	83	6747	6
11.	Jharkhand	459	408	343	15	50	586	75.8

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[RAJYA SABHA]

Unstarred Questions

12.	Karnataka	107	290	72	12	206	122	3
13.	Kerala	273	234	77	3	154	92	1
14.	Madhya Pradesh	11595	10077	3228	87	6762	1712	38.46
15.	Maharashtra	1412	1488	788	40	660	1674	0
16.	Manipur	11	51	50	0	1	793	33
17.	Meghalaya	59	29	18	0	11	346	0
18.	Mizoram	20	49	12	36	1	12717	76.942
19.	Nagaland	222	377	329	19	29	3704	647
20.	Odisha	533	763	241	92	430	1364	36.4
21.	Punjab	513	557	495	11	51	861	810
22.	Rajasthan	5232	4939	1746	293	2900	1651	122.18
23.	Sikkim	2	1	1	0	0	0	0
24.	Tamil Nadu	275	172	97	6	69	29	15
25.	Telangana	105	88	28	4	56	65	0
26.	Tripura	4	2	2	0	0	0	0
27.	Uttar Pradesh	25097	24583	15327	400	8856	31554	208
28.	Uttarakhand	636	636	483	0	153	223	32
29.	West Bengal	2360	3632	3506	1	125	7040	301
TOTAL STATES		54432	54211	31441	1189	21581	88306	3649.577

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1	2	3	4	5	6	7	8	9
30.	Andaman and Nicobar Islands	0	0	0	0	0	0	0
31.	Chandigarh	17	18	14	0	4	10	41
32.	Dadra and Nagar Haveli	0	0	0	0	0	0	0
33.	Daman and Diu	0	0	0	0	0	0	0
34.	Delhi UT	753	1205	859	9	337	20794	1955
35.	Lakshadweep	0	0	0	0	0	0	0
36.	Puducherry	53	19	5	0	14	0	0
TOTAL UTs		823	1242	878	9	355	20804	1996
TOTAL (ALL INDIA)		55255	55453	32319	1198	21936	109110	5645.577

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[RAJYA SABHA]

Unstarred Questions

Statement-II

Details of large seizures of explosives, State/UT-wise Cases Reported (CR),

Factory Made Detonators: KG (FDETK), Factory Made Detonators:

Litre (FDETL), Factory Made RDX: KG (FRDXK), Factory

Made TNT: KG (FTNTK), Factory Made Gelatin

Sticks: KG (FGELK), Factory Made

Grenades: KG (FGREK): 2014

Sl.No.	State/UT	CR	FDETK	FDETL	FRDXK	FTNTK	FGELK	FGREK
1.	Andhra Pradesh	161	29628	-	6	-	10660	8798
2.	Assam	77	504	-	-	-	-	72
3.	Bihar	108	35267	-	-	-	8156	51
4.	Chhattisgarh	199	-	-	-	-	2	1
5.	Gujarat	44	3259	4000	-	-	893	-
6.	Jammu and Kashmir	33	177	-	32	-	-	52
7.	Jharkhand	71	4592	-	6	-	31779	153
8.	Karnataka	82	97736	-	91	-	8790	325
9.	Kerala	444	2996.25	-	-	-	3701	-
10.	Madhya Pradesh	189	26	-	13	-	3365.5	15
11.	Maharashtra	33	1280	-	-	-	2706	-
12.	Mizoram	20	63206	3	-	-	1150	-
13.	Nagaland	7	440	-	-	0.15	25	-
14.	Odisha	167	960	20	0.25	2000	574	2273
15.	Punjab	11	410	-	15	-	-	-
16.	Rajasthan	592	2271	-	17218	-	11094	50
17.	Tamil Nadu	689	45535	-	-	-	29977	-
18.	Telangana	112	7915	-	-	-	7188	7
19.	Uttar Pradesh	539	4237	-	767	7050	10719	-
20.	West Bengal	166	613	-	-	-	1299	-

Statement-III

Details of large seizures of explosives State/UT-wise, Factory Made Plastic Explosives : KG (FPLAK), Factory Made Other Explosives: KG (FOTRK), Factory Made Other Explosives: Litre (FOTRL), Factory Made Total : KG (FTOTK), Factory Made Total: Litre (FTOTL), Country Made Bombs: KG (CBOMBK), IEDs or Landmines: KG (CIEDK), IEDs or Landmines: Litre (CIEDL) during 2014

Sl. No.	States/UTs	Fplak	Fotrk	Fotrl	Ftotk	Ftotl	Cbombk	Ciedk	Ciedl
1.	Andhra Pradesh	1927	4706	-	55725	-	90	-	-
2.	Assam	-	0.7	-	576.7	-	4	5	-
3.	Bihar	8618	7	-	52099	-	151	16	-
4.	Chhattisgarh	20	609	-	632	-	5	7	-
5.	Gujarat	-	165852	600	170004	4600	-	-	-
6.	Haryana	200	420	-	620	-	-	-	-
7.	Jammu and Kashmir	-	-	-	261	-	-	15	-
8.	Jharkhand	50	70	-	36650	-	7	1	-
9.	Karnataka	-	21786	-	128728	-	-	-	-
10.	Kerala	1.5	3722.5	-	10421.3	-	327	-	-
11.	Madhya Pradesh	-	138.2	-	3557.7	-	75	-	-
12.	Maharashtra	-	358	-	4344	-	39	-	-

13.	Mizoram	197	-	-	64556	-	-	-	-
14.	Nagaland	-	40	-	505	-	9	-	-
15.	Odisha	4983.2	313	-	11103.5	20	113	1198	915
16.	Punjab	-	4.4	-	429.4	-	43	-	-
17.	Rajasthan	749.8	33850.9	-	65233.8	-	3	15	-
18.	Tamil Nadu	4303.5	2977	-	82792.6	-	138	-	-
19.	Telangana	2400	1086	-	18596	-	7	-	-
20.	Uttar Pradesh	100	5366	1200	28239	1200	12891	60250	-
21.	West Bengal	3179.8	452	-	5543.8	-	9941	20	-
22.	Delhi	-	405	-	405	-	-	-	-

Written Answers to

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Statement-IV

Details of large seizures of explosives, State/UT-wise, Other Explosives or substances: KG (COEXK), Other Explosives or substances:

Litre (COEXL) during 2014

Sl. No.	States/UTs	COEXK	COEXL
1.	Andhra Pradesh	1352.2	-
2.	Chhattisgarh	25932	-
3.	Gujarat	2596	9025
4.	Karnataka	77191.5	-
5.	Kerala	10437.7	-
6.	Madhya Pradesh	3737.75	-
7.	Odisha	6276.8	-
8.	Rajasthan	18419	-
9.	Tamil Nadu	754244	-
10.	Telangana	761	-
11.	Uttar Pradesh	14021	-
12.	West Bengal	1500.6	-

Statement-V

State/UT-wise cases registered (CR), cases charge sheeted (CS), cases convicted (CV), persons arrested (PAR), persons charge sheeted (PCS) and persons convicted (PCV) under the Arms Act, 1959 during 2012-2014

Sl. No.	States/UTs	CR	CS	CV	PAR	PCS	PCV
2012							
1.	Andhra Pradesh	301	305	88	549	555	46
2.	Arunachal Pradesh	11	12	4	14	12	4
3.	Assam	539	320	15	575	232	31
4.	Bihar	1813	2069	497	2479	2843	681
5.	Chhattisgarh	883	884	193	914	914	236
6.	Goa	12	1	1	20	2	1
7.	Gujarat	512	464	11	713	695	13
8.	Haryana	1402	1449	515	1495	1559	531

Sl. No.	States/UTs	CR	CS	CV	PAR	PCS	PCV
9.	Himachal Pradesh	15	15	1	25	25	1
10.	Jammu and Kashmir	186	148	5	310	308	5
11.	Jharkhand	570	519	275	1100	1055	459
12.	Karnataka	124	115	7	219	223	11
13.	Kerala	293	286	36	536	526	77
14.	Madhya Pradesh	10827	10811	3940	10970	10967	3869
15.	Maharashtra	1166	1117	41	1565	1521	60
16.	Manipur	15	8	4	18	8	9
17.	Meghalaya	20	10	0	26	14	0
18.	Mizoram	37	27	31	38	33	29
19.	Nagaland	101	88	85	153	166	105
20.	Odisha	602	514	14	1190	1124	26
21.	Punjab	888	687	458	971	842	488
22.	Rajasthan	4992	4944	3874	5172	5173	4098
23.	Sikkim	1	1	2	3	5	2
24.	Tamil Nadu	180	122	39	274	162	66
25.	Telangana						
26.	Tripura	15	16	1	35	34	2
27.	Uttar Pradesh	26396	26203	21035	26556	26391	21136
28.	Uttarakhand	503	497	1517	508	524	1508
29.	West Bengal	1722	1971	25	2911	2172	29
TOTAL STATES		54126	53603	32714	59339	58085	33523
30.	Andaman and Nicobar Islands	0	0	0	0	0	0
31.	Chandigarh	18	21	5	17	26	6
32.	Dadra and Nagar Haveli	1	0	0	2	0	0
33.	Daman and Diu	0	0	0	0	0	0
34.	Delhi UT	1017	914	1442	1194	1093	1660
35.	Lakshadweep	0	0	0	0	0	0
36.	Puducherry	214	214	18	232	232	21
TOTAL (UTs)		1250	1149	1465	1445	1351	1687
TOTAL (ALL INDIA)		55376	54752	34179	60784	59436	35210

Sl. No.	States/UTs	CR	CS	CV	PAR	PCS	PCV
2013							
1.	Andhra Pradesh	280	215	35	374	380	65
2.	Arunachal Pradesh	15	9	2	10	7	2
3.	Assam	630	281	14	563	347	22
4.	Bihar	1614	1519	534	2306	2397	817
5.	Chhattisgarh	954	952	190	978	977	257
6.	Goa	7	3	0	12	5	0
7.	Gujarat	417	410	25	583	583	29
8.	Haryana	1446	1436	439	1539	1546	477
9.	Himachal Pradesh	21	16	1	33	36	1
10.	Jammu and Kashmir	173	103	9	207	207	6
11.	Jharkhand	515	484	264	1039	1100	434
12.	Karnataka	116	98	6	187	171	9
13.	Kerala	259	219	17	407	410	32
14.	Madhya Pradesh	12798	12796	3600	13026	13042	3700
15.	Maharashtra	1000	968	36	1408	1275	47
16.	Manipur	17	1	2	22	1	3
17.	Meghalaya	26	13	0	27	13	0
18.	Mizoram	37	36	11	61	29	19
19.	Nagaland	186	132	84	267	122	62
20.	Odisha	719	604	20	1250	1196	31
21.	Punjab	647	701	499	742	751	515
22.	Rajasthan	5304	5248	4163	5501	5489	4456
23.	Sikkim	2	2	2	2	2	6
24.	Tamil Nadu	193	162	35	285	273	62
25.	Telangana						
26.	Tripura	15	11	1	23	31	1
27.	Uttar Pradesh	22822	22663	18727	22983	22837	18752
28.	Uttarakhand	587	557	792	600	572	654
29.	West Bengal	2531	1993	32	3186	3139	48
TOTAL (STATES)		53331	51632	29540	57621	56938	30507

Sl. No.	States/UTs	CR	CS	CV	PAR	PCS	PCV
30.	Andaman and Nicobar Islands	1	1	0	5	5	0
31.	Chandigarh	16	14	12	22	19	12
32.	Dadra and Nagar Haveli	1	2	0	1	3	0
33.	Daman and Diu	1	0	0	1	0	0
34.	Delhi UT	921	872	1079	1086	1071	1372
35.	Lakshadweep	0	0	0	0	0	0
36.	Puducherry	91	91	27	241	241	30
TOTAL (UTs)		1031	980	1118	1356	1339	1414
TOTAL (ALL INDIA)		54362	52612	30658	58977	58277	31921

2014

1.	Andhra Pradesh	121	88	14	264	166	39
2.	Arunachal Pradesh	26	14	1	29	31	1
3.	Assam	473	290	32	1166	378	33
4.	Bihar	1764	1648	363	2433	1978	488
5.	Chhattisgarh	782	778	418	801	1479	426
6.	Goa	2	4	0	0	6	0
7.	Gujarat	586	426	18	819	642	22
8.	Haryana	1564	1523	373	1715	1661	373
9.	Himachal Pradesh	18	13	1	32	26	1
10.	Jammu and Kashmir	181	79	5	161	150	8
11.	Jharkhand	459	442	208	639	801	238
12.	Karnataka	107	105	4	260	223	5
13.	Kerala	273	236	18	398	350	43
14.	Madhya Pradesh	11595	11592	4473	12536	12536	4641
15.	Maharashtra	1412	1270	38	1888	1766	45
16.	Manipur	11	12	2	10	12	2
17.	Meghalaya	59	17	0	63	33	0
18.	Mizoram	20	27	22	30	46	26
19.	Nagaland	222	170	92	251	197	104
20.	Odisha	533	471	29	721	779	45

Sl. No.	States/UTs	CR	CS	CV	PAR	PCS	PCV
21.	Punjab	513	483	401	573	593	419
22.	Rajasthan	5232	5161	4597	5536	5536	4741
23.	Sikkim	2	0	2	3	0	2
24.	Tamil Nadu	275	224	40	447	416	74
25.	Telangana	105	137	4	226	209	9
26.	Tripura	4	9	1	6	23	4
27.	Uttar Pradesh	25097	24990	17359	25322	25227	17436
28.	Uttarakhand	636	645	597	762	752	645
29.	West Bengal	2360	2564	16	4660	3374	19
TOTAL (STATES)		54432	53418	29128	61751	59390	29889
30.	Andaman and Nicobar Islands	0	0	2	0	0	6
31.	Chandigarh	17	14	14	18	14	15
32.	Dadra and Nagar Haveli	0	0	0	0	0	0
33.	Daman and Diu	0	1	0	0	1	0
34.	Delhi UT	753	686	687	838	814	820
35.	Lakshadweep	0	0	0	0	0	0
36.	Puducherry	53	55	3	63	55	4
TOTAL (UTs)		823	756	706	919	884	845
TOTAL (ALL INDIA)		55255	54174	29834	62670	60274	30734

Source: Crime in India.

Note: Disposal of cases/persons by police/courts may include cases/persons of previous years also.

Including lightning and thunderstorm under NDMA Act

1085. SHRI RAJEEV SHUKLA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that lightning is not considered as a disaster according to Government rules and the people who are dying because of lightning and thunderstorm are not eligible for relief under the National Disaster Management Authority Act;

(b) if so, considering the number of persons who are dying of lightning and thunderstorm, whether Government would consider to include these under the NDMA Act so that the victims of these natural disasters can be considered for relief; and